

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 35 (ND) 2016
RT No.15/2016**

Smt. Harjeet Kaur

...Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

...Respondents

Present: Mr. Jaikush Hoon, Advocate with Mr. Daman Popli
and Ms. Tulika Bhatnagar, Advocates for petitioner.
Mr. Manish Jain, Advocate with Mr. Mayur Kanwar, Advocate
for respondents No. 1 to 3.

It is submitted that the effort for settlement has not been successful. Learned counsel for the petitioner seeks to place on record the Succession Certificate of the year 2010 but that may not be permissible without the appropriate application. Learned counsel for petitioner seeks adjournment in that regard. List the matter on 30.03.2017. Let the needful be done within two weeks with copy in advance to the counsel opposite so that the response is also filed by the counsel for respondents by the next date.

— SD —

(Justice R.P. Nagrath)

— SD —

(Deepa Krishnan)
Member(Technical)

March 06, 2017
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